

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Thursday, this the 18<sup>th</sup> day of June, 2020.**

**E. Bail No.184/2020.**

1. Jayakumar, 57/20, (A-2),  
S/o.Sengamalai.
2. Chinnakkal, 53/20, (A-3),  
W/o.Jayakumar.
3. Yashodha, 45/20, (A-4),  
D/o.Sengamalai,  
All are residing at,  
Neaikuppai Village,  
Veppanthattai Tk.,  
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
V.Kalathur P.S.  
Cr.No.283/2020.  
Offence U/S.341, 294(b), 323, 324 and 506(ii) IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru.K.Prabudevan, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offence U/S.341, 294(b), 323, 324 and 506(ii) IPC.

The learned Counsel for the petitioners submitted that the alleged date of occurrence was on 28.05.2020 and FIR was registered on 02.06.2020 and due to previous enmity between the petitioners/accused and defacto complainant, the case and counter case were registered and they have not committed any such alleged offence and the co-accused was already released by the learned District-Munsif -cum- Judicial Magistrate, Veppanthattai in Cr.M.P.No.102/2020, dated 15.06.2020 and if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are seeking for anticipatory bail.

The learned Public Prosecutor stated in his reply that due to previous enmity, the petitioners/accused scolded with filthy language and assaulted the defacto complainant to withdraw the earlier case and the victim was discharged from the hospital and investigation is not yet completed if anticipatory bail is granted, they may tamper the witnesses and arrest is required and strongly opposed for granting anticipatory bail.

The petitioners Counsel has stated that the co-accused A1 was already released on bail by the learned District Munsif-cum-Judicial Magistrate, Veppanthattai in Cr.M.P.No.102/2020, dated 15.06.2020 and the victim was discharged from the hospital and the respondent police is not yet arrested the counter case accused.

On perusal of the records, the occurrence took place on 28.05.2020 and FIR registered on 02.06.2020, A1 was already granted bail by the lower Court and other accused absconded. The victim was discharged from hospital. There is no



serious objection on the side of the learned Public Prosecutor except that the investigation has been pending. The co-accused A1 was already released on bail and the victim was discharged from the hospital, this Court granting anticipatory bail on conditions:


(i) that the petitioners/accused shall in the event of their arrest or surrender before the learned District-Munsif -cum- Judicial Magistrate, Veppanthattai concerned be released on anticipatory bail on executing a bond for each Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned District-Munsif -cum- Judicial Magistrate, Veppanthattai;

(ii) that the petitioners/accused shall appear and sign before the respondent police daily once at 10.00 a.m. until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioners/accused shall surrender before the learned District-Munsif -cum- Judicial Magistrate, Veppanthattai on or before 24.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me sent through email, this the 18<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The District-Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, V.Kalathur P.S.
4. The Advocate for the petitioner.